



HIMACHAL PRADESH NATIONAL LAW UNIVERSITY, SHIMLA

ONE CREDIT CERTIFICATE COURSE ON CORPORATE GOVERNANCE

CENTRE FOR BUSINESS LAW AND ECONOMICS

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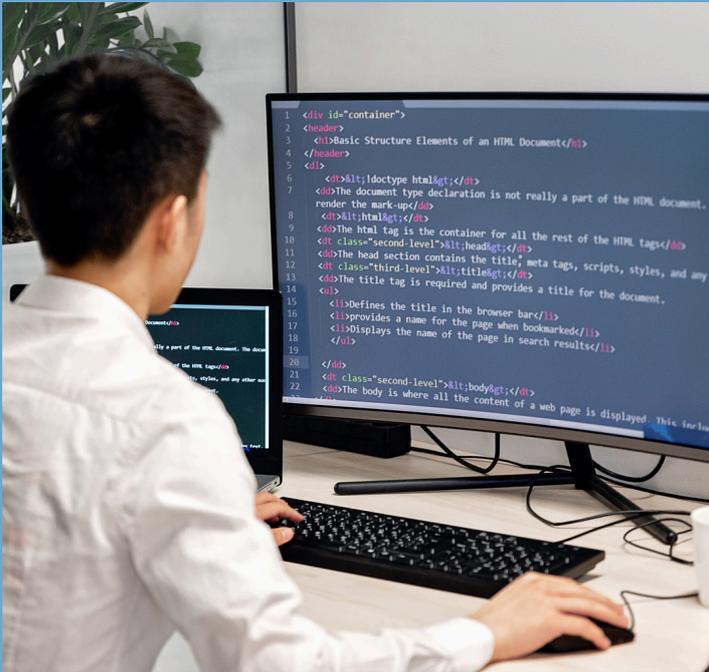
INTRODUCTION

The development of a vibrant corporate sector necessarily requires a team of strong professionals with requisite skills. These professionals, equipped with the necessary legal skills, would contribute a lot in setting the corporate agenda, performing due diligence and saving the firm from procedural non-compliance.

The present certificate course is designed to ensure that all the stakeholders of the corporate sector, intended to have firsthand information / knowledge about corporate governance should be given extensive, in-depth and dynamic understanding of the law and the legal system concerning the corporate governance in India.



COURSE OBJECTIVES & LEARNING OUTCOMES

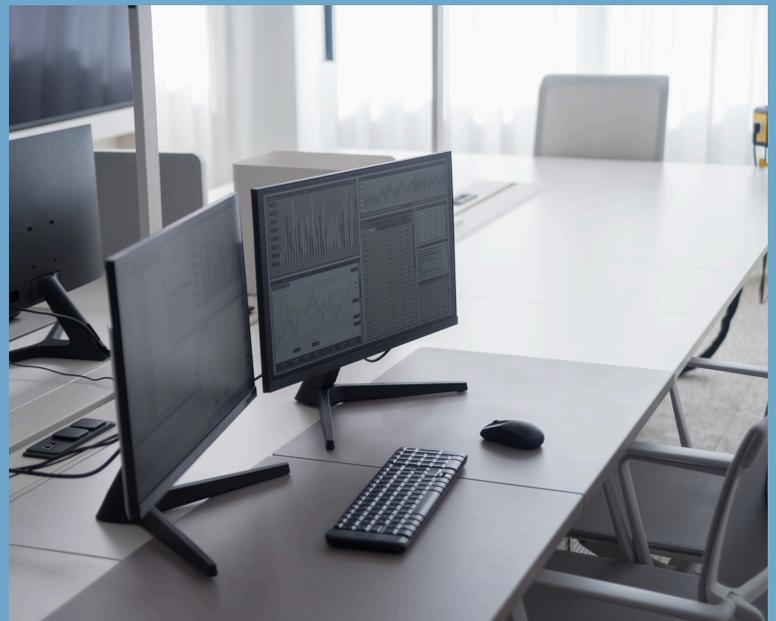


COURSE OBJECTIVES <

- The Course will provide brief information/knowledge about the law and legal system of India.
- The Course will provide extensive information/knowledge about the law and legal system dealing with corporate governance.
- The course will focus on the Companies Act 2013, SEBI Regulations and its effect on corporate governance.
- The course will provide a special focus on the Security and Exchange Board of India, its role and functions in corporate governance.

LEARNING OUTCOMES <

- The learner would be able to understand the law and legal system of India.
- The learner would be able to understand the theoretical and practical aspects of corporate governance.
- The learner would be able to examine the relationship between the Companies Act, 2013 and its impact on Corporate Governance.
- The learner would be able to examine the relationship between SEBI Regulations and their impact on Corporate Governance.



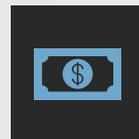
ELIGIBILITY & FEE

> ELIGIBILITY



- Applicants pursuing a graduation/ post-graduation degree in any discipline from any recognised University/Institute of India or abroad will be eligible for the programme.
- Professionals working in relevant industries.

> COURSE FEE



- The fee including the examination fee shall be Rs. 5,999/- (Inclusive of GST).



EVALUATION AND GENERAL INSTRUCTIONS



COURSE DURATION & SESSIONS

The course shall be completed within one month from the date of commencement with a total of **10 Online Sessions** (90 minutes each) - one reserved for Assessment. The sessions shall be conducted on **Friday/Saturday** in the **evening slot**.



ATTENDANCE REQUIREMENT

All the classes will be conducted online only, and the participant has to attend a **minimum of 70% of the classes** offered to be eligible for the Assessment and Certification.



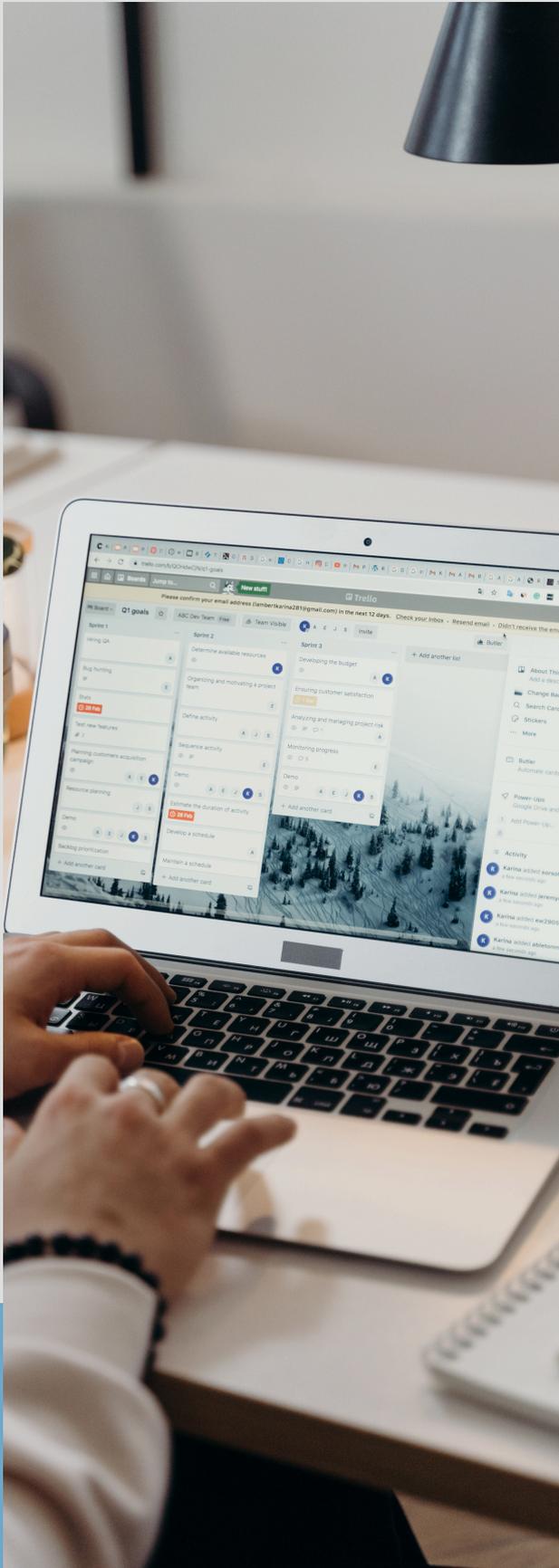
COURSE ASSESSMENT

The Assessment shall be done through **one take-home assignments**, and the same will be graded out of 100 marks. To get the certificate, a participant must score a **minimum of 60% marks** in the take-home assignments.



STUDY MATERIAL

A **soft copy of specified study material** will be provided.



COURSE SCHEDULE

MARCH 20, 2026

Inviting of Expression of Interest / Registration [Link](#)

APRIL 08, 2026

Last Date for submission of Expression of Interest / Registration

APRIL 10 - MAY 09, 2026

Online Sessions of the Course

MAY 25, 2026

Release of E-Certificate

COURSE CONTENT — PART I: LAW AND THE LEGAL SYSTEM OF INDIA



MODULE-1: INTRODUCTION TO LAW

1 SESSION

- Definition & Sources of Law: Customs, Legislations and Judicial Precedents.
- Basic legal concept: Right, Duty, Obligation, Liability, Ownership, Possession etc.



MODULE-2: INDIA'S COURT SYSTEM

1 SESSION

- Types of Adjudicatory system in India: Courts & Tribunals
- Jurisdiction of Courts: Civil / Criminal and Tribunals etc.



COURSE CONTENT — PART II: CORPORATE GOVERNANCE

MODULE-1: INTRODUCTION TO CORPORATE GOVERNANCE

1 SESSION

- Meaning, Definition and Growth of Corporate Governance.
- Theories of Corporate Governance.

MODULE-2: CORPORATE GOVERNANCE & COMPANIES ACT, 2013

2 SESSIONS

- The Stakeholders in corporate governance.
- Class Action under Companies Act, 2013.
- Legal Compliance in corporates.

MODULE-3: SEBI & CORPORATE GOVERNANCE

4 SESSIONS

- Role of SEBI in Corporate Governance.
- The SEBI (LODR), Regulations, 2015; The SEBI (ICDR), 2018 and Corporate Governance.
- Corporate Governance and the Banking Regulations.

REGISTRATION FEE AND PAYMENT INFORMATION

ACCOUNT DETAILS

- Name: Registrar, HPNLU, Shimla
- Account No. 44249366590
- State Bank of India (India)
- IFSC: SBIN0063954
- SWIFT CODE: SBININBB288

REGISTRATION LINK

- <https://docs.google.com/forms/d/e/1FAIpQLSewvbvi vYS5FAfBQajZI5V4-x4Tkxa6wTpqy40Fsq2nb-DRaw/viewform>

SCAN & PAY



UPI ID: 44249366590@sbi

PATRONS

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LOOKING FORWARD TO YOUR REGISTRATIONS!